

(c) and (d). DDA have reported that the pre-determined rate for allotment of alternative plots for Dwarka Scheme for 1992-93 was revised to Rs. 1650.65 per sq. mtr. and the same rates are being charged provisionally for allotment of alternative plots in other zones also, in respect of which revision is expected to be made by June, 1993.

[*Translation*]

Capital Investment in M.P.

367. SHRI SHIVRAJ SINGH CHAUHAN: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether Central Capital investment in Madhya Pradesh has come down in 1992-93 vis-a-vis 1990-91:

(b) if so, the reasons thereof:

(c) the percentage of capital invested in Madhya Pradesh during the last three years; and

(d) the steps proposed to be taken to increase the investment in Madhya Pradesh?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO): (a) to (d). The Central Capital investment is neither planned nor accounted or State-wise and hence it is not possible to arrive at an accurate estimate of a particular State's share of the Central capital investment.

[*English*]

Encroachments on Way Pedestrial Paths

368. SHRI RAJNATH SONKAR SHAS-

TRI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of the recommendations made in 1988 by National Commission on Urbanisation about encroachments on way pedestrian paths in Delhi;

(b) whether the Government propose to implement this recommendation;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN DEVELOPMENT (AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES) (SHRI P.K. THUNGON): (a) The National Commission on Urbanisation has not made any specific recommendation regarding encroachments on way pedestrian paths in Delhi. However, the Commission recommended that squatting on land which constitutes a right of way, should generally be cleared of encroachment. Squatting on public land may be regularised where possible. But land required for public and social purposes must be protected and selective relocation of squatters from ecologically sensitive land must be undertaken.

(b) to (d). Local Self Government being a state subject it is for the urban local bodies and state agencies to take necessary action in this sphere. The recommendations of the National Commission on Urbanisation have been forwarded to the State Governments.

Production of Fertilizers

369. SHRI SYED SHAHABUDDIN: Will the PRIME MINISTER be pleased to state:

(a) the estimated quantity of basic fertilizers produced by public and private sectors separately during 1992;